श्री मोहम्प्द सलीम (उत्तर प्रदेश): हमने कहा मिसयूज्.... (व्यवधान) आप कह रहे हैं कि अमैंडमेंट आ रहा है। अभी अमैंडमेंट के बारे में कहें। (व्यवधान)

श्री एस॰एस॰ अहलुवालिया (बिहार): मैडम, इस सदन में पहले भी आप रूलिंग दे चुकी है। कि जिस केस की कोर्ट में जिरह चल रही हो, कोई सदन में उस पर बहस नहीं करेगा! (व्यवधान)

SHRI MD. SALIM: you cannot escape from your responsibility.

SHRI GURUDAS DAS GUPTA: Madam, the hon. Minister has agreed that there has been misuse of the TADA. He admits it. This is an impotrant thing.

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, please sit down. If I have to protect my rule, I have to allow other Members also.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: What is your point of order? First of all, during the Zero Hour discussion, there is no point of order.

SHRI RAM JETHMALANI: Instead of blaming the States, he should put his own house in order.

SHRI S. JAIPAL REDDY: Madam, I am on a serious point of order. Our Home Minister is not only a senior Minister but he is also the Leader of the House. Referring to the hon. Member, Mr. Ram Jethmalani he has declared him as an "interested party". I have not understood the kind of interpretation which he has placed on these words "interested party". Mr. Ram Jethmalani, as an advocate might have appeared in some TADA cases. But that does not prevent him as a Member of the House to speak on the philosophy and practice of the TADA. If he refers to individual cases, then, that would be incorrect. I think it would not be correct at all to shut the mouth of a Member just because he was appearing in some cases. ...(Interruptions).

THE DEPUTY CHAIRMAN: Syed Sibtey Razi, I have identified Mr. Madan Bhatia, please sit down.

SHRI MADAN BHATIA (Nominated): Madam, when the question arose whether the hon. Member should participate in the debate. ... (Interruptions).

THE DEPUTY CHAIRMAN: You talk about the TADA. I am not opening that topic. We are not discussing about an individual Member. I won't permit that. I thought that you are going to talk about the TADA. You can mention about that.

References

300

SHRI S.S. AHLUWALIA: Madam, when the hon. Member participated in the debate on the JPC report, at that time, he was pleading the case of Mr. Harshad Mehta...(Interruptions).

SHRI MADAN BHATIA: The hon. Member on his own should not have participated in the debate. This is the point I am making.

THE DEPUTY CHAIRMAN: That matter is closed. I am not opening that topic. Syed Sibtey Razi, your Special Mention. The problem here is entirely different. I am not allowing you. ...(Interruptions).

SHRIS. JAIPAL REDDY: Only those who own business interests can speak for the business! That is not a matter of interest!

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Is there a ruling in this House that prevents us from discussing generally irrespective of our professions? ...(Interruptions).

THE DEPUTY CHAIRMAN: Syed Sibtey Razi. ...(Interruptions).

My ruling cannot be quoted just now in this matter. ...(Interruptions).

Re. Attack on Amarrath Yatra at Anantnag

SYED SIBTEY RAZI (Uttar Pradesh): Madam Deputy Chairman, I want to mention. ... (Interruptions). the attack on Amarnath pilgrims. We are living in a secular country. Whatever caste, creed and religion individuals belong to, their modes of worship should not be hampered, in any case. I am sorry that a terrorist organisation which has its base in the Occupied Kashmir, the Harkat-ul-Ansar,... (Interruptions).

THE DEPUTY CHAIRMAN: Will you please keep quiet? Mr. Sibtey Razi is making an important point. We want to listen to him. Please allow him to speak. ...(Interruptions). he is on his legs. Let him finish.

SYED SIBTEY RAZI: The terrorist organisation based in Occupied Kashmir gave

a call to ban the Yatra which is annually performed in Amarnath. I am happy that their call for a ban has not been supported by most of the other militant organisations. But even then, in the last two days, news about two incidents has appeared in the Press and it is disturbing. According to the news item, hand grenades were thrown at the Yatris and a few pilgrims were injured. Madam, it is totally against the culture of Kashmiris. They have always been living together and, in the Amarnath Yatra, particularly, the Kashmiri Muslims join in one way or the other and help the Yatris reach their destination where an Ice Lingam is there.

Madam, I request the hon. Home Minister to have these incidents investigated to that the country may rest assured about the rest of the Yatra. The final phase of the worship has still to be done. There are thousands of "dharshanartis" and "shraddhalus' from Pahalgam onwards. Total Protection should be given to them. Such attacks would disturb our communal harmony and religious tolerance. I am convinced that no one has a right to interfere like this in the discharge of pious rituals and religious rites by others. I condemn the incidents, if there had been any. I request the Home Minister to look into it, have the matter investigated and, if possible, let the House now what the position is.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): मैडम, यात्रियों को रोकने का यह जो काम है यह काबिले मज्जमत है। इसकी मज्जमत होनी चाहिए। ये लोग इस्लाम के नाम पर यह कर रहे हैं। जो यात्री वहां पर जा रहे थे वे एक मजहबी पस्ता अदा करने के लिये जा रहे हैं और इस्लाम ने कभी किसी मौके पर किसी को मजहबी फरदा रोकने से मना किया है। इसलिये हरकुतल-अंसार की जो पार्टी है उसने यह जो यात्रियों को रोकने की धमकी दी है. इसकी हम सख्त मञ्जमत करते हैं और उनके खिलाफ सख्त कार्रवाई बजीरा दाखिला साहब को करनी चाहिये। चूंकि यह जो हरकुतल-अंसार कर रही है उससे कश्मीर के अंदर बातचीत करने का जो एक माहोल शरू करने की कोशिश की गयी थी, न सिर्फ यह नुकसान पहुंचा रहा है बल्कि सारी दुनिया में अंदर हरकतल-अंसार भारत को बदनाम करने का काम कर रही है। मैडम, मैं यह कहना चाहता हैं कि हरकुतल-अंसार यह बाहर का आर्गनाइजेशन है और इसने आकर जम्मू-कश्मीर के अंदर एक हंगामा बरपा किया हुआ है। कश्मीर के जो तमाम दसरे आर्गनाइजेशंस है उन्होंने भी इसको कंडेम किया है। मैं

इसकी सख्त मञ्जमत करता हूं और मैं समझता हूं कि हिन्दस्तान के हर कोने से इसकी सख्त मज्जमत होनी चाहिये। यह इंतिहाई बरी हरकत है और हमारे हिन्दस्तान के अंदर जो हिन्दू भाई है उनके दिलों को इससे जो ठेस पहुंची है उसका कोई इलाज नहीं है। इसलिये मैं वजीरे दाखिला से कहना चाहता हूं कि इस पर सख्त कार्रवाई आपको करनी चाहिये।

उपसभापति: अफजल साहब, आप जरा बैठिये।

श्री कृष्णलाल शर्मा (हिमाचल प्रदेश): उपसभापित महोदया, मैं इसमें एस्सोसियेट करता हूं और यह सारे सदन और देश के लिए चिन्ता का विषय है। अमरनाथ की यात्रा वर्ष में एक बार होती है और यह बड़ी पवित्र यात्रा है। ऐसी यात्रायें सारे देश में होती है। इसलिए किसी भी मज़हब के ऊपर, किसी यात्रा के ऊपर या किसी धर्म की उपासना पर कोई किसी प्रकार की धमकी या रुकावट नहीं होनी चाहिये। इसलिए मैं होम मिनिस्टर साहब से कहना चाहूंगा कि वे इस तरह का और भी पक्का इंतज़ाम करें ताकि यात्रा सफल हो और इस विषय में चिन्ता जो देश भर में है, वह गवर्नमेंट के सामने आनी चाहिये। उपवधान)

श्री एस.एस. अहलूबालिया (बिहार): शर्मा, जी, यह ध्यान मस्जिद तोड़ने के पहले भी दिलाना था। (व्यवधान)

SHRI NILOTPAL BASU: (West Bengal): Madam, I would like to make one point. While the issue has been dealt with in a manner which is to the satisfaction of the whole nation, I would also like to bring one issue before the House. As a retaliation to the call given by the Kashmiri militants, the Shiv Sena Chief, Bal Thackeray, is saying that similar fate would also come upon those, who are going to the Haj. Unfortunately, those people, who are talking about the Amarnath Yatra, have kept silent about this warning given by Bal Thackeray. So, I think, the House should unanimously condemn that kind of attitude which has been expressed by Bal Thackeray.

श्री एस.एस. अहलवालिया: मैडम. सिर्फ यही

नहीं पूरे गुजरात में और महाराष्ट्र में बाकायदा पोस्टर और लीफलेट बांटे गए कि 14 अगस्त को जामा मस्जिद चलो, वहां हम अपना भगवा झंडा लगाएंगे। यह इत्तेफाक है और गवर्नमेंट की सूझबूझ है कि 14 अगस्त के पहले सारे फैसले हो गये और यह सारी चीज़ रूकी है। टाडा अगर लगाना है तो इस पर भी लगाना चाहिये कि जो ऐसी खुराफ़ात करते हैं और देश में कम्यूनल हारमोनी खत्म करने की कोशिश करते हैं। उसकी कोई कोशिश नहीं होती है।

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Madam, I would like to assure the House that all these corrective measures have already been taken. Not only the paramilitary forces but the army has also been asked to be alert and if, at any time, the army's intervention is required, even army will be sent. But, we will see to it that all the Yatris, going to Amarnath, are protected properly. let me assure the House that every care has been taken by the Government. ...(Interruptions).

SHRI NILOTPAL BASU (West Bengal); What about the warning given by Bal Thackeray?

SHRI S.B. CHAVAN: About the warning given by Bal Thackeray and what has come in the Press, ultimately, it is for the State Government to take action if it is actionable. ...(Interruptions).

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, has the Chief Minister already said that he would be requisitioning the army because you cannot mobilise the army unless the Chief Minister requisitions the army? ...(Interruptions).

SHRI S.B. CHAVAN: No, no. The State is under President's Rule and that is why, you point does not become relevant. ... (Interruptions). Under President's Rule, it is the responsibility of the Central Government also to intervene. ... (Interruptions).

SHRI GURUDAS DAS GUPTA (West Bengal): What action you are recommending against Bal Thackheray? (Interruptions)

SHRI S.B. CHAVAN: There is no question of recommending any action. ...(Interruptions).

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, he is the Leader of the House. Have some courtesy. Let him finish.

SHRI S.B. CHAVAN: If we believe in the federal structure, then, as per the powers given under the Constitution to the State Governments,

you will have to allow the State Governments to exercise those powers unless they are misused. If the misuse of power is brought to our notice, then, of course, further action will be the responsibility of the Central Government. But, to expect that the initial action itself will be taken by the Central Government, is expecting too much. ...(Interruptions).

SHRI MD. SALIM (West Bengal): Madam, it is not a question of expecting too much. The Muslims of the entire country use Bombay as a port and airport to go to Mecca. You cannot ask the State Government to take care of this aspect? It is the duty of the Central Government also. ...(Interruptions).

SHRI GURUDAS DAS GUPTA: What should be our advice to the Government of Maharashtra? What advice should be given to them? ...(Interruptions).

SHRI JAGESH DESAI (Maharashtra): The Government of Maharashtra does not want any advice. They are competent enough. ...(Interruptions).

SHRI GURUDAS DAS GUPTA: Is the State of Maharashtra not a part of India? ...(Interruptions). It cannot be like that. Maharashtra is a part of India. Mr. Bal Theckeray has been repeatedly misusing his freedom of speech of Maharashtra. But no action has been taken against him. ...(Interruptions).

SHRI S. JAIPAL REDDY: Madam, I have a simple quesiton to put to the Home Minister. Is Mr. Bal Thackeray above the law of the land? Why has TADA not been applied to him? He has been repeatedly guilty of such warnings. ...(Interruptions).

THE DEPUTY CHAIRMAN: Shri Jibon Roy. ...(Interruptions).

SHRI S.B. CHAVAN: I don't think that any of the State Governments requires advice from the Government of India on what is contained in the Constitution. The Constitutional powers given to the State Governments are known to them. The Constitutional powers which are with the Central Government are also known to all of us. In spite of that, if the hon. Members are interested that, though this is a power of the State Government, the Central Government should exercise it, we will have to bring in some kind of a new legislation. The hon. Members should be equally fair, if anything happens in any part of West Bengal and, of course, for that matter in any other area. ...(Interruptions).

SHRI GURUDAS DAS GUPTA: The West Bengal Government would always welcome the

advice from the Government. The West Bengal Government never said that they did not require any advice. ...(Interruptions).

THE DEPUTY CHAIRMAN: How we are not discussing the State Government. Mr. Jibon Roy.

Re. Reported Signing of Agreements between State Governments and Foreign Companies for increasing power generating capacity

SHRI JIBON ROY (West Bengal): Madam, the economic policy liberates the multinationals from the control of the Parliament. It seems that the message has gone well to them. We know how they will subvert the econimic system, influence the politicians and influence the bureaucracy. I am not taking up that issue here.

I would like to draw the attention of the Government to the other side of liberalisation, that is complete transparency in dealings with the multinational. Should not the House expect the Government to ensure complete transparency and to liberate the truth from the shackles of Government's secrecy? I am talking especially about the changes which are taking place in the power sector. More information is available to us that the Central Electricity Authority have cleared as many as seven projects where the multinational will invest in our country to establish power plants and to generate power. According to the information, projects worth a total investment of Rs. 21,500 have been cleared for creating new generating capacity of 4,500 megawatt. It means that the cost for creating every megawatt of capacity is Rs. 5 crores as against the indigenous cost of Rs. 1.5 crores or Rs. 2 crores. More horrifying information is coming in. Whom do you favour in the matter of Dhabol power plant? It is said and it has come in the Press that a power purchase agreement is signed between the Maharashtra State Electricity Board and Enron on the basis of 90% use of plant load factor at the rate of Rs. 2.40 per unit as against the existing rate of Rs. 1.25 or so. It means that the cost of power will be about Rs. 5 per unit and Rs. 2.40 is the existing current input cost. There is other information also. It has been stated that the Maharasthra State Electricity Board and the Central Government have agreed that in case of any litigation the officials of Enron will not be tried in India and they will be tried in the foreign

Madam, according to article 29 of the Central Electricity Law, 1949, if a company starts any project either in the private sector or